

क्षेत्रों के लिए विशेष पुलिस बल बनाया जा रहा है ; और

(ख) यदि हां, तो तत्सम्बन्धी योजना का व्यौरा क्या है ?

गृह-कार्य मन्त्रालय में उप-मन्त्री (श्री के० एस० रामास्वामी) : (क) सरकार का ऐसा कोई विचार नहीं है।

(ख) प्रश्न नहीं उठता।

Financial Position of Delhi Transport Undertaking

1810. SHRI DEVINDER SINGH
GARCHA :
DR KARNI SINGH :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the financial position of the Delhi Transport Undertaking is in a bad shape ;

(b) if so, the total loss incurred by the Undertaking during the year 19 9-70 ;

(c) whether it is also a fact that hundreds of D.T.U. buses remain off the road on account of non-availability of spare parts ; and

(d) if so, the steps Government propose to take to improve the situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) According to provisional figures available, the total loss sustained by the D.T.U. during the year 1969-70 is Rs 242.3 lakhs.

(c) No.

(d) A loan of Rs. 130 lakhs for purchase of 100 buses and a loan of Rs. 30 lakhs for easing the ways and means position of the Undertaking were granted by the Central Government during the year 1969-70. An order for supply of 100 buses has already been placed by the Undertaking on chassis suppliers and coach-builders and the supply of buses is expected shortly. A provision

of Rs. 2.00 crores has been made in the Central Budget for the current year for grant of loan to the Undertaking for purchase of additional buses.

C. B. I. Enquiry into the Escape of Daniel Walcott

1811. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the C. B. I. has completed the investigations into the case of the reported escape of Daniel Walcott from New Delhi airport with his plane and the alleged involvement of a former Air-India official posted at New Delhi in this case ;

(b) if so, whether prosecutions against all the guilty persons have since been launched in courts ;

(c) if not, whether the high-level official pressure had been applied on the C. B. I. to push up the case and that case has made no progress so far as a result to this pressure ;

(d) if the replies to parts (a) to (c) above be in the negative, when will the guilty persons be brought to book and the reasons for this undue delay ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (d) In connection with Daniel Walcott's escape from the New Delhi airport, a case was registered and investigated by Delhi police and not by Central Bureau of Investigation. After his arrest, Walcott was sent up for trial before the courts of law in Madras and Bombay on various charges on which he was convicted. Subsequently he was tried by a Delhi court and sentenced to 3 months' R. I. under section 5 of Foreigners Registration Act and one month's R. I. under section 10(11) of the Indian Aircraft Act.

The Department of Civil Aviation instituted disciplinary action against two officers of that Department and the inquiry against them was entrusted to the Commissioner for Departmental Enquiries. On the basis of the findings of the Commissioner for Departmental Enquiries they were exonerated by the Department of Civil Aviation.